

2. That the first status report was filed by the IRP by way of IA No 2202 of 2020 before this Hon'ble bench on 11.04.2020 and this Hon'ble bench vide its order dated 19.08.2020 took the same on record and also confirmed the IRP as the RP of the corporate debtor.
3. That no new claims were received from any stakeholders and the updated list of claim till the date of filing of this application stood as follows:-

| S.No | Name of the Financial Creditor | Claim Made | Claim Provisionally admitted | Voting Share in %age |
|------|---------------------------------------|--|--|----------------------|
| 1 | M/s Volkswagen Financial Private Ltd. | Rs.24,31,557/- (Twenty Four Lakhs Thirty One Thousands Five Hundred and Fifty Seven Only) | Rs.24,31,557/- (Twenty Four Lakhs Thirty One Thousands Five Hundred and Fifty Seven Only) | 100% |

4. That the corporate debtor is not a going concern since oct 2019 as was informed by the father of the suspended directors Mr Pavitra Jain (Singh) and the accumulated losses has increased to Rs Rs 2,29,23,620/- (Rs Two Crore Twenty Nine Lakhs Twenty Three Thousands Six Hundred and Twenty) as on 31.03.2019 which definitely would have increased till date in view of continuing losses faced by the corporate debtor and simultaneous decrease in turnover. The performance of the corporate debtor is highlighted by way of a table as follows:-

(Handwritten signature)